
With a view to provide relief to the taxpayers and tax professionals and to facilitate the compliance with respect to e-Assessment proceedings under E-assessment Scheme, 2019, the time limit for filing of response to notices under section 142(1) of the Income-tax Act issued up to 24.12.2019 by the National e-Assessment Centre is extended up to 10.01.2020 or time given in such notices, whichever is later.

Copy for kind information and necessary action to:-
1. Pr.DGIT(Systems), New Delhi.
2. The ADG(Systems)-3, New Delhi to enable the facility for filing response by assessee upto the midnight of 10.01.2020, on www.incometaxindiaefiling.gov.in
3. The CIT(OSD), Media Coordinator, CBDT for giving wide publicity.